COURT-1

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

Appeal No. 70 of 2017

Dated: 3rd August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

DCM Shriram Ltd. Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Ms. Neha Garg

Counsel for the Respondent(s) : Mr. R. K. Mehta

Mr. Himanshu Andley for R-1

Mr. Pradeep Misra

Mr. Manoj Kr. Sharma a/w

Mr. Naresh Kumar Agarwal (Rep.) for R-3

<u>ORDER</u>

Learned counsel for Respondent No.1 states that Respondent No.1 does not wish to file reply. Learned counsel for respondent No. 3 seeks two weeks further time to file reply. As a last chance, time is extended and he may file reply on or before 18.08.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter after serving copy on the other side.

List the matter on <u>23.08.2017.</u>

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson